



1

WA-667-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 27th OF JUNE, 2025

WRIT APPEAL No. 667 of 2025

ANIL KUMAR AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Shyam Yadav - Advocate for the Appellants.

Shri Anubhav Jain - Government Advocate for Respondents/State.
.....

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Petitioners impugn order dated 24.02.2025, whereby the petition filed by the petitioners has been dismissed on the ground that the petitioners are not Sarhadi Krishak to the owner of the land contained in Survey No.814 and accordingly, no notice was required to be issued to them.

Learned counsel for petitioners submits that the copy of traced map to Annexure P/1 showed that petitioners were the Sarhadi Krishak in Survey No.812 and 813. He submits that the said fact could not be brought to the notice of the Court.



Accordingly, appellant seeks leave to withdraw the appeal with liberty to approach the learned Single Judge by way of a review petition.

In view of the above, the appeal is dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

Shub